Subletting of Government Quarters by Allottees

Bombay, Maharashtra.

نہ ۔۔۔

2118, SHRI K. LAKKAPPA: Will the Minister of WORKS AND HOUS-ING be pleased to state:

- (a) whether allottees of Government accommodation are allowed to sub-let a portion of their quarter; and
- (b) the detailed guidelines in this regard and whether any prior permission to that effect is necessary, if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI MOHAMMAD USMAN ARIF): (a) Allottees of general pool accommodation can share the residences allotted to them with the employees of the Central Govt. eligible for allot ment of residences in general pool.

- (b) The following categories of officers are also eligible to share the accommodation in general pool:—
 - Central Govt. servants inoligible for general pool residences.
 - (ii) Staff of Semi-Government Organisations;
 - (iii) Staff of a body corporate, owned, or controlled by Government.
 - (iv) Foreign students studying in India (cases to be sponsore by the Ministry of External Affairs/Education. Individual cases are to be decided by the Directorate of Estates).
 - (v) Teachers of Recognised schools,